

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
(Civil Appellate Jurisdiction)  
S.A. No. 691 of 2016**

Murti Devi & Ors.

.....

..... Appellants

**Versus**

Dina Mahto @ Dineshwar Mahto

.....Respondent

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO  
(Through : Video Conferencing)**

For the Appellants

.....

: Mr. Anil Kr. Sinha, Advocate

For the Respondent

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**06/Dated: 25/03/2021.**

Heard, learned counsel for the appellants.

It appears that defect nos.1 and 3 to 5 as pointed out vide further Stamp Reporting dated 22.02.2019 have not been removed.

Defect nos. 1 and 3 to 5 as pointed out vide further Stamp Reporting dated 22.02.2019 are as follows:-

Defect no.1- Limitation pet. may be filed.

Defect no.3- Suit, Appeal & Second appeal value may be corrected in memo.

Defect no.4- Name of appellant no.3 of memo may be corrected.

Defect no.5- Appellant no.1(c), 1(d) & 3 to 6 of c.c. of decree u/a are not party here.

Learned counsel for the appellants has prayed for four weeks time to remove the defects.

Considering the same, 30 days' time after physical court starts is granted to the appellants to remove the defects.

**(Kailash Prasad Deo, J.)**

R.S.